

Nature of case-A.B.A

Filing no.-8265/2020

Rahul Kesari Vs. The State of Jharkhand

Advocate Name- Shruti Shrestha

DEFECTS:-

- 9.i) Name spelling of petitioner does not tally with Impugned Order and execution at vak.
- 9.ii) Resident of stated in address of petitioner at page 1 and vak does not tally.
- 9.iii) Written part of pages 11,12,14,18,20 may not be tagged.
- 9.iv) P.S name stated at para 1 and prayer does not tally with F.I.R (Registered Part).